

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 933 of 2000

Jabalpur, this the 17th day of February, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Dr. R.K. Shastri, aged 45 years,
son of Shri K.R. Sharma, working as
Trained Graduate Teacher (Sanskrit)
at Kendriya Vidyalaya No. 2, Shivaji
Nagar, Bhopal (MP).

... Applicant

(By Advocate - Shri P.N. Dubey through Shri A.K. Pandey)

V e r s u s

1. Union of India, through
Secretary, Ministry of Human
Resources Development,
New Delhi.
2. Commissioner, Kendriya Vidyalaya
Sangathan (KVS), 18, Institutional
Area, Shahid Jeetsingh Marg,
New Delhi.
3. Assistant Commissioner, KVS,
Bhopal Regional, Opposite
Central Flour Mills, Bhopal (MP).
4. Principal, Kendriya Vidyalaya No.
2, Shivaji Nagar, Bhopal (MP). ... Respondents

(By Advocate - Shri M.K. Verma)

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant
has sought direction to quash Annexure A-1, A-2, A-3 and
A-4 and also sought direction to respondents Nos. 2 and 3 to
take action against the respondent No. 4 and institute
a confidential inquiry against him.

2. The brief facts of the case as stated by the
parties are that the applicant is working as Trained
Graduate Teacher (Sanskrit) in Kendriya Vidyalaya No. 2,
Shivaji Nagar, Bhopal. The applicant has voluntarily
agreed to attend additional work in addition ^{to} his own duties

on 30.08.2000 (Annexure R-1). The applicant has not been performing his duty well and is leaving the class as unattended. For this he has been issued a memorandum and has been warned that in case he continues to neglect his duties assigned to him, he will be proceeded departmentally.

Aggrieved by this the applicant has approached this Tribunal by filing this Original Application and claiming the aforesaid reliefs.

3. Heard both the learned counsel for the parties and perused the records carefully.

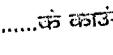
4. We find that it is at the instance of the ~~of the~~ ~~was~~ applicant that the additional work assigned to him by the respondents. Since the applicant is not attending to his work with sincerity and dedication, the respondents have issued the memorandum asking him to attend his work properly failing which disciplinary action will be taken against him. The respondents are well within their right to ask the applicant to attend to his duties. No charge sheet has been issued and no disciplinary action has been taken in the present case and the applicant has also not filed any representation against the said memorandum issued to him. Instead he has rushed to this Tribunal. Accordingly we find that the Original Application is premature and also bereft of any merit.

5. Hence the Original Application is dismissed. No costs.

G. Shanthappa
(G. Shanthappa)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman

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पृष्ठांकन से ओ/न्या..... जवलपुर, दि.....
 पत्रितिपि अद्ये दिनः—
 (1) सर्विन्, अब च्यायात्तव द्वारा रस्तेप्रतिशन, जवलपुर
 (2) द्वारा एकी/मिस्ती/कु..... के काउंसल
 (3) ए..... की/कु..... के काउंसल
 (4) द्वारा, ए एवं अवलम्बन कर्त्तव्य
 सचिवा एवं आवश्यक कार्यालयी देव


प्रेस रजिस्ट्रेशन २३/१०४
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